

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION No. 31/2020 (CZ)**

Hiralal Bais

Applicant (s)

Versus

Reliance Sasan Power P. Ltd. & Ors.

Respondent(s)

Respected Sir,

In compliance of the Hon'ble NGT Principle Bench order dated 29/06/2020 and Hon'ble NGT Central Bench letter Dated – 01/07/2020 action taken report already been submitted to the Hon'ble NGT on dated 28/07/2020. I am directed to include following recommendation on behalf of MPPCB in the Action Taken Report :

**“ Interim compensation for the environmental damage**

MPPCB vide letter dated 13.4.2020 directed M/s Sasan Power Ltd to deposit an amount of Rs 10 Crore towards interim environmental compensation. M/s Sasan Power Ltd has deposited only Rs. 2 Crore to the account of MPPCB (Member Secretary Environment Protection Fund) on 26.5.2020. Actual environmental compensation based on the report of NEERI.”

**Recommendations**

1. The industry was directed by MPPCB vide letter dated 13.04.2020 to pay an amount of Rs 10 Crores as interim environmental compensation for environmental damage, However, the industry has only submitted Rs 2 Crores till date. Therefore, the remaining amount shall be submitted by the industry.
2. Since there has been a violation of Section 24 and 25 of the Water (Prevention and Control of Pollution) Act, 1974 criminal proceedings shall be initiated against the management of M/s Reliance Sasan Power Ltd under Section 43, 44 and 47 of the Water Act.
3. The industry shall ensure 100% utilization of fly ash generated, in case of continuous failure to do so, penalty may be imposed on per day basis.

*S.D. Valmiki*  
21/8/2020  
(S.D. Valmiki)

Regional Officer / OIC  
M.P. Pollution Control Board  
Singrauli, (M.P.)